

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 202/2016

In the matter of: -

Balotra Textile Hand Processors Association

Applicant(s)

Versus

Rajasthan State Pollution Control Board & Ors.

Respondent(s)

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(Ajay Aggarwal)  
Scientist-E

Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110032.

Date: 26.03.2021

Place: Delhi

**Joint Committee Report in compliance of the Hon'ble NGT (PB)  
order dated 07.12.2020 in OA No.202/2016 (Balotra Textile Hand  
Processors Association Vs Rajasthan State Pollution Control Board  
& Ors)**

Hon'ble National Green Tribunal, Principal Bench vide its order dated 7.12.2020 in O.A. 202 of 2016 in the matter of 'Balotra Textile Hand Processors Association Vs Rajasthan State Pollution Control Board & Ors' directed as follow:

*"We leave the grievance to be looked into by a joint committee of MoEF&CC, CPCB & RSPCB. The CPCB will be the nodal agency for co-ordination and compliance. The committee may look into the matter and take final decision in accordance with law within three months."* Copy of the order dated 7.12.2020 is enclosed as **Annexure-I**.

In compliance to the above order, a Committee of following officers was constituted:

1. Sh Mahesh Dutt Purohit, Scientist 'C', Integrated Regional Office, MoEF&CC, Jaipur
2. Sh Sunil Kumar Meena, Scientist 'D', Regional Directorate, CPCB, Bhopal
3. Sh Amit Juyal, Regional Officer, RSPCB, Balotra, Barmer

The Committee hold its first online meeting on 22.01.2021 to discuss issue of the 'Balotra Textile Hand Processors Association related to relaxation of the prescribed standard for Total Dissolved Solids (TDS)/ Fixed Dissolved Solids (FDS) in Common Effluent Treatment Plant (CETP) discharge norms (notified by MoEFCC vide notification dated 1.1.2016) considering the higher concentration of TDS/FDS in groundwater of Bhituja'. In the meeting, it was decided that RSPCB, Balotra shall collect the random samples of the ground water from tube wells, inlet & outlet of the few bleaching process units. Also to collect inlet & Outlet samples of CETP, Bhituja before the visit of the committee so that committee may consider the analysis report in their decision related to the grievance. The minutes of the meeting is enclosed as **Annexure-II**.

The Committee visited the Bhituja industrial area on 18.02.2021. The committee visited the 30 MLD Common Effluent Treatment Plant (CETP), Bhituja and 02 bleaching units viz. M/s Naresh Anand Products (Khasra No. 436/7) and M/s Gopal Washing Works

(Khasra No. 434/7, Bhituja connected with CETP, Bhituja to understand the process and treatment of the effluent. Committee had discussion with CETP official Sh Sudhir Mathur to understand the grievance.

## **1. Field observations**

- i. There are 191 operational bleaching units and all have Pre-ETP (settling tanks) in their premises and all are member units of the CETP, Bhituja. The bleaching units are located in 1.5KM radial distance to CETP. The 30MLD CETP, Bhituja is located at GPS location (25.819294°,72.283070°). River Luni is situated in south of the CETP, Bhituja. (Google map is enclosed as **Annexure-III**).
- ii. The raw material (Grey cloths) brought from Ichalkaranji & Malegaon Maharashtra and Erode, Tamilnadu. The groundwater is the source of water. The electricity supplied from Jodhpur Vidhyut Vitran Nigam Limited (Jodhpur Discom).
- iii. The units are engaged in desizing, Mercerizing & Bleaching process. Caustic & hypo Chloride is used in mercerizing and bleaching process respectively. No dyeing & printing units are operational in Bhituja area.
- iv. The Consent to Operate (CTO) under Water (Prevention & Control of Pollution) Act 1974 of 30MLD CETP, Bhituja is valid upto 31.08.2022. The CTO under Air (Prevention & Control of Pollution) Act 1981 for 320KVA DG set is valid upto 30.4.2022. The authorization under Hazardous Waste rule 2016 is valid upto 30.11.2024 for 1500MT/month Chemical sludge.
- v. On the day of field visit i.e. 18.2.2021 the inlet flow (2PM) was 954 KL/hr and outlet flow (2PM) was 250KL/hr.

## **2. The status of the TDS/FDS in Groundwater**

The groundwater samples were collected on 08.2.2021 by Rajasthan State Pollution Control Board, Balotra from 10 randomly selected units engaged in washing/bleaching work in Bhituja Industrial area and analyzed for the pH, Total Dissolved Solids (TDS), Fixed Dissolved Solids (FDS), Chloride (Cl<sup>-</sup>), Sulphate (SO<sub>4</sub><sup>-2</sup>) at the Rajasthan State Pollution Control Board, Jaipur Head office laboratory. The detailed analysis reports are

enclosed at **Annexure-IV**. The analyzed value for pH, TDS, FDS, Cl<sup>-</sup>, SO<sub>4</sub><sup>-2</sup> are as tabulated below:

S.No.	Sampling location	pH	TDS	FDS	Cl <sup>-</sup>	SO <sub>4</sub> <sup>-2</sup>
1.	M/s Hanuman Chand/Moola Ram Ji, Kh. No. 9/11, Bithuja,	8.03	18002	16968	7019	1927
2.	M/s Jai Process C/o Tara Ram /Rawata Ram, Kh. No.27/426/2, Bithuja	7.37	14968	13592	5743	1682
3.	M/s Mahesh Washing Works C/o Jamana Devi W/o Panchana Ram, Kh. No. 27/427, Bithuja	8.01	17434	16082	6452	2227
4.	M/s Mamta Industries (Afsana Banu W/o Safi Moh.) Kh. No. 27/429, Bithuja	6.92	18894	17826	7161	2245
5.	M/s Mehta Process, (Surendra Kumar/Mukan Chand) Kh. No. 27/429, Bithuja,	7.32	20484	18672	7764	2364
6.	M/s Vijay Process C/o Mahaveer Chand Gorakh, Kh. No. 27/427 Bithuja	7.4	19928	18658	7551	2318
7.	M/s Ruchi Washing Works C/o Babu singh /Hajari Singhji, Kh. No. 27/427, Bithuja	7.27	19040	17922	7445	2018
8.	M/s Maha Sati Washing Works, C/o Imiyo Devi W/o Tejaram, Kh, No. 30/2/1, Bithuja	7.34	14540	13652	5211	1945
9.	M/s Jasnath Washing Works, C/o Tejaram/Rauram, Kh. No. , 30/2, Bithuja	7.6	15038	14322	5459	2000
10.	M/s Magha Ram /Gorakharamji, Kh. No. 44 Bithuja	6.97	18942	16972	6487	2945
<b>Range of values</b>		6.92-8.03	14540-20484	13592-18672	5211-7764	1682-2945
<b>Average values</b>		<b>7.4</b>	<b>17727</b>	<b>16467</b>	<b>6629</b>	<b>2167</b>

*Note: Except pH all values are in mg/l*

### 3. Contribution of the TDS/FDS in raw water by bleaching process

There are 191 units operational in Bhituja industrial area and connected with CETP, Bhituja. The units are engaged in desizing, Mercerizing & Bleaching process. Caustic & hypo Chloride is used in mercerizing and bleaching process respectively. No dying & printing units are operational in Bhituja area. All the 191 units have Pre-Treatment Plant

(PETP) in their premises for settling the solids. To understand the contribution of the TDS/FDS in raw water by their process; effluent samples were collected on 8.2.2021 from 05 randomly selected units. The detailed analysis report is enclosed as **Annexure-V**. The analyzed value for TDS, FDS are as tabulated below:

S. No.	Sampling location	TDS		Contribution in TDS from the process	FDS		Contribution in FDS from the process
		Process Raw water (Tubewell)	Inlet of PETP		Process Raw water (Tube well)	Inlet of PETP	
1.	M/s Mamta Industries (Afsana Banu W/o Safi Moh.) Kh. No. 27/429, Bithuja	18894	23150	4256	17826	21144	3318
2.	M/s Mehta Process, (Surendra Kumar/Mukan Chand) Kh. No. 27/429, Bithuja,	20484	28460	7976	18672	24386	5714
3.	M/s Vijay Process C/o Mahaveer Chand Gorakh, Kh. No. 27/427 Bithuja	19928	28732	8804	18658	26490	7832
4.	M/s Maha Sati Washing Works, C/o Imiyo Devi W/o Tejaram, Kh, No. 30/2/1, Bithuja	14540	23356	8816	13652	19908	6256
5.	M/s Magha Ram /Gorakharamji, Kh. No. 44 Bithuja	18942	23422	4480	16972	18678	1706
<b>Average values</b>		18558	25424	<b>6866</b>	17156	22121	<b>4965</b>

The analysis report reveals that bleaching process contributes an average of **6866mg/l** & **4965mg/l** of TDS and FDS respectively in the raw water.

#### 4. Status of the Effluent Treatment & compliance status

- The effluent generated from the bleaching process i.e. mercerizing, caustic wash & bleaching is treated through Pre-Treatment Plant viz. settling tanks. The supernatant effluent of settling tank is pumped through conduit pipeline to CETP, Bhituja. The effluent of bleaching unit is treated through 30 MLD CETP, Bhituja through screening, grit separation, primary settling, waste stabilization ponds (WSP). The WSP of (dimensions 100mtrs x 300mtrs x 1mtr) has 10days Hydraulic Retention time. The WSP treated effluent is pumped to 03Nos of lined Solar Evaporation ponds (SEP)

of different sizes. CETP has installed 10 mist evaporator (capacity 20KL/hr). The dimensions of WSP & SEPs are as tabulated below:

Unit		Dimension in meters (L x W x D)	Volume in Million litre
Waste Stabilization Pond		100x300x1 Each WSP	300 Million ltrs (Of total 10 WSPs)
Solar evaporation Pond	1	274 x 171 x~1.5	~106 Million ltrs (In total)
	2	147 x 80 x~1.5	
	3	164.5 x 75.5 x~1.5	

- The solar evaporation rate of the area is about 7mm/day; which results in about 2-2.5 Million Litre evaporation of the treated effluent daily. On the day of field visit i.e 18.2.2021; all the 03 SEPs were found filled up upto their full capacity. The sludge generated from the settling tank is collected in the sludge drying beds. The sludge demoistured through centrifuges. The sludge is transported to Treatment, Storage, Disposal Facility (TSDF) Pachpadra for final disposal.
- The Consent to Operate (CTO) under Water (Prevention & Control of Pollution) Act 1974 of 30MLD CETP, Bhituja is valid upto 31.08.2022. The CTO under Air (Prevention & Control of Pollution) Act 1981 for 320KVA DG set is valid upto 30.4.2022. The authorization under Hazardous Waste rule 2016 is valid upto 30.11.2024 for 1500MT/month Chemical sludge.
- On the day of field visit i.e. 18.2.2021 the inlet flow (2PM) was 954 KL/hr and outlet flow (2PM) was 250KL/hr
- To verify the compliance of the discharged norms by CETP; RSPCB, RO, Balotra collects effluent samples on 8.2.2021 and the analysis report showed that the CETP is not meeting the prescribed discharge standards. The analysis report is enclosed as **Annexure-VI**. The results are as tabulated below:

Date of sampling	Parameters of CETP Outlet (reuse sump well)			
	pH	BOD	COD	FDS
8.2.2021	12.43	230	1311	16112
Prescribed standards	<b>6-9</b>	<b>30</b>	<b>250</b>	<b>2100</b>

*Note: Except pH all values are in mg/l*

- During field visit on 18.2.2021, committee observed that upgradation work was under progress at CETP Bhituja. The civil work of unit operations viz. Clariflocculator, sludge thickener and centrifuge machine has been completed. The electrical & mechanical work is ongoing. It was informed by CETP official that this upgradation will help in settling the suspended solids effectively at Clariflocculator unit operation & the sludge thickener and centrifuge machines will help in managing the settled sludge effectively. The reduced Solid Loading on Waste Stabilization Ponds (WSP) will improve its operation. The effluent in WSP will be stabilized through facultative microbial bio-chemical operation and reduce the BOD & COD level at outlet inline of the prescribed standards.

## **5. Status of the implementation of MoEF&CC notification dated 1.1.2016**

In compliance to MoEF &CC office memorandum no. Q-18011/41/2015-CPA dated 14<sup>th</sup> Oct 2015, a meeting held on 11.12.2015 regarding the ‘assessment of ground water quality specifically with respect to TDS Parameter in Jodhpur, Balotra & Pali in the vicinity of textile industries cluster’. The committee in its Minutes of Meeting stated as

- I. *The committee observed that heavy draft of ground water in these areas to meet out the requirement of water for textile clusters is one of the causes of decline in ground water levels, which in turns causes of increase in salinity in the ground water. Further, the salinity increases in the ground water due to effluent discharge from the CETPs in the areas. These impacts have manifested in Balotra area. In the other areas, Jodhpur and Pali, which have comparatively better ground water quality at present, may be similarly affected in future.”*
- II. *The committee observed that the rivers are potential fresh water recharge bodies during monsoon period and create fresh water cushion along the banks. If the high TDS laden effluents will be discharged into rivers and surroundings area, then it may further deteriorate water quality of water bodies along the river.*

III. *Considering the local environmental conditions, the committee is of the opinion that the textile clusters in the area should implement Zero Liquid Discharge Systems as soon as possible.*

A copy of the minutes of meeting is enclosed as **Annexure-VII**.

In compliance of the MoEF&CC notification dated 1.1.2016, Rajasthan State Pollution Control Board has issued office order dated 11.3.2019 prescribing standards for the inlet quality of the CETPs located in the State. The copy of the Office order is enclosed as **Annexure-VIII**.

- Further, to implement Zero Liquid Discharge in the CETP, Bhituja; RSPCB issued consent to operate (valid from 1.9.2017 to 31.8.2022) with the condition
  - I. *That 60% of the treated effluent will be recycled back in the process by the member units and the rest will be disposed through HRTS/solar evaporation tanks. No treated/untreated effluent will be discharged into the river Luni”.*
  - II. *That bottom of HRTS tanks at Bhituja will be properly lined with geo-synthetic liner within 15days time.”*

Copy of the Consent to Operate is enclosed as **Annexure-IX**.

## **6. Observations of the committee**

- i. The analysis result of 05 randomly selected bleaching units operational in Bhituja, shows that the bleaching units contributing an average TDS - 6866mg/l to the raw water used in the process.
- ii. The Pre-ETP (settling tanks) provided by each unit are unable to control the Total Suspended Solids (TSS) and the settled sludge is pumped to CETP, Bhituja that increases the TSS load on the plant. This results in solid deposition in the Waste Stabilization ponds.
- iii. The CETP Bhituja is non-complying the prescribed discharge standards. It signifies that the treatment provided at CETP is all-together unfit to treat the effluent generated from the bleaching units.

- iv. On the day of field visit i.e 18.2.2021; all the 03 Solar evaporation Ponds (SEPs) were found filled up upto their full capacity. Seepage of the effluent from pond were also observed. It is reported by Regional Officer, RSPCB, Balotra that earlier also partially treated effluent of CETP Bhituja was found discharged illegally from the solar evaporation ponds (SEPs) through pumping in nearby land. CETP is not recycling the treated effluent to bleaching units that increases the hydraulic load on SEPs.

## 7. Conclusion:

The committee conclude their opinion/decision considering the following facts/conditions:

- i. The average TDS contribution from the bleaching units i.e. 6866 mg/l.
- ii. The CETP, Bhituja has inadequate treatment facility and non-complying with the prescribed discharge standards.
- iii. There is no treatment available to reduce the TDS up to the prescribed norms at CETP, Bhituja. .
- iv. The Solar Evaporation Ponds storage capacity is got exhausted.
- v. RSPCB has imposed condition of "No treated/untreated effluent will be discharged into the river Luni".

In view of the above, and to protect further environmental deterioration of river Luni; the Committee opined that there should not be any relaxation in the prescribed standards for the TDS/FDS as notified under MoEFCC notification dated 1.1.2016.

  
12/03/2024  
**Mahesh Dutt Purohit**  
Scientist 'C'  
IRO, MoEF&CC, Jaipur

  
**Sunil Kumar Meena**  
Scientist 'D'  
RD, CPCB, Bhopal

  
**Amit Juyal**  
Regional Officer  
RSPCB, Balotra, Barmer

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 202/2016  
(M.A. No. 381/2016, I.A. No. 312/2019,  
I.A. No. 25/2020, I.A. No. 26/2020)

Balotra Textile Hand Processors Association applicant(s)

Versus

Rajasthan State Pollution Control Board & Ors. Respondent(s)

Date of hearing: 07.12.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Mr. Ankit Shah, Advocate

**ORDER**

This application has been filed by an organization of a cluster of small-scale industries at Bithuja with 214 textile industrial units. It is stated that the industrial area was set up in the year 2004 and CETP was granted requisite consents. As per Sections 6 and 25 of the Environment (Protection) Act, 1986 and Rules framed thereunder, maximum permissible values with respect to parameters are laid down, including value of TDS/FDS. However, such values cannot be achieved as the TDS/FDS are already high in the area vide Notification dated 01.01.2016 issued by the MoEF&CC.

According to the applicant, the values laid down in above Notification need to be revisited, having regard to the ground situation. The applicant also got itself impleaded in O.A. No. 34(T<sub>HC</sub>)/2014, *Digvijay Singh vs. State of Rajasthan & Ors.* which has been dealt with by a separate

order today. However, the application has been considered, so far, along with the said matter. Even though an application under Sections 14 and Section 15 of the National Green Tribunal Act, 2010 is maintainable only by victims of pollution and the application may not be maintainable, we leave the grievance to be looked into by a joint Committee of MoEF&CC, Central Pollution Control Board (CPCB) and Rajasthan State Pollution Control Board (RSPCB). The CPCB will be the nodal agency for coordination and compliance. The Committee may look into the matter and take a final decision in accordance with law within three months.

A copy of this order be forwarded to the MoEF&CC, CPCB and the RSPCB by e-mail for compliance.

The application is disposed of.

With disposal of the main application, all interim applications in the said matter will also stand disposed of.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

December 07, 2020  
Original Application No. 202/2016  
and other connected matters  
DV

Minutes of Meeting of the virtual meeting hold on 22.1.2021 11:00AM  
on O.A. 202 of 2016 'Balotra Textile Hand Processors Association Vs  
Rajasthan State Pollution Control Board & Ors

Central Pollution Control Board, Regional Directorate, Bhopal (nodal agency) hold a virtual meeting with committee members on 22.1.2021 to have preliminary discussion in the Hon'ble National Green Tribunal, Principal Bench O.A. 202 of 2016 'Balotra Textile Hand Processors Association Vs Rajasthan State Pollution Control Board & Ors order dated 7.12.2020.

The virtual meeting was attended by

1. Sh Mahesh Dutt Purohit, Scientist 'C', IRO, MoEF&CC, Jaipur
2. Sh Amit Juyal, Regional Officer, RSPCB, Balotra, Barmer
3. Sh Sunil Kumar Meena, Scientist 'D', Regional Directorate, CPCB, Bhopal

The issue of the higher values of TDS/FDS in groundwater of Bhituja area was discussed in light of the MoEFCC notification dated 1.1.2016 related to the prescribed discharge norms of Inlet & Outlet effluent. The grievance of the applicant i.e. Balotra Textile Hand Processors Association related to relaxation of the TDS/FDS standards considering the GW concentration of the TDS/FDS was discussed. Sh Amit Juyal, RO, RSPCB, Balotra informed that in Bhituja only 191 bleaching units are operational and all have the Pre-ETP. However, the operation of Pre-ETP are not proper; the unit discharge its settled sludge in CETP conduit pipe that increases the Suspended solid load in CETP. Also it was informed that illegal discharge of partially treated effluent in non-perennial river Luni was observed many times. As CETP, Bhituja presently don't have any suitable treatment to higher concentration of TDS/FDS. the partially treated effluent is stored in 03 Solar Evaporation Ponds.

To get acquainted with the present level of TDS/FDS in groundwater and contribution of the bleaching process in the TDS/FDS; it was decided that RSPCB, Balotra shall collect the random samples of the ground water from tube wells, inlet & outlet of the bleaching process units. Also to collect inlet & Outlet samples of CETP, Bhituja before the visit of the committee so that committee may consider the analysis report in their decision related to the grievance.

The committee planned their field visit on 18.2.2021.



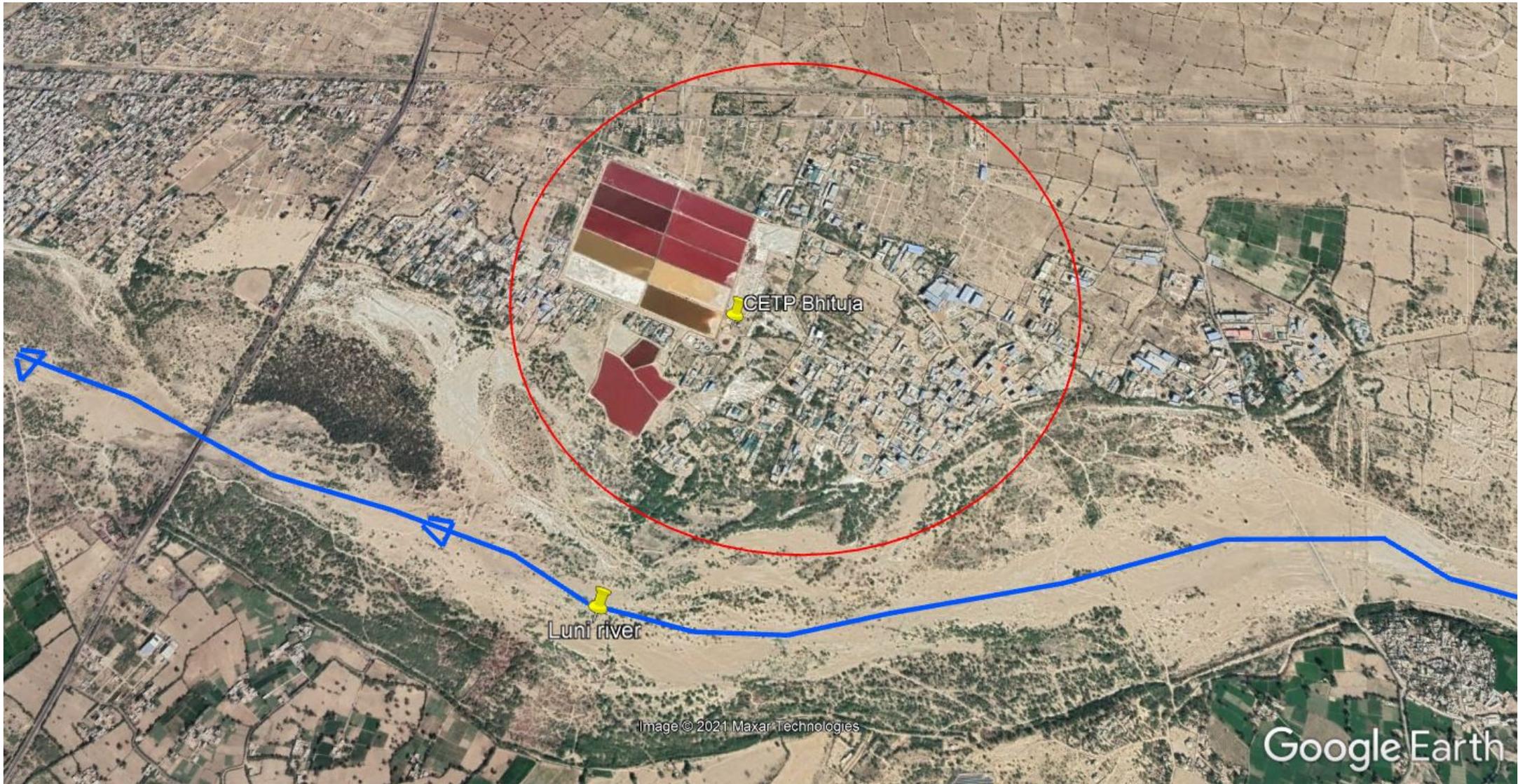
**Mahesh Dutt Purohit**  
Scientist 'C'  
IRO, MoEF&CC, Jaipur



**Amit Juyal**  
Regional Officer  
RSPCB, Balotra, Barmer



**Sunil Kumar Meena**  
Scientist 'D'  
RD, CPCB, Bhopal



**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**

ANNEXURE\_IV

(See Rule - 24)

**Final Report**Report No. : **20319**Report On : **16/02/2021**

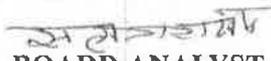
I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **09/02/2021** from **Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra** a sample of **Water of M/S Hanuman Chand S/o Moola Ram Ji Mail , Plant - Textile [32041] ,Kh No 9/11, Bithuja , Tehsil- Pachpadra , District- Barmer** Collected from **Tubewell** Collected on **08/02/2021**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/02/2021** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	16968
2	pH	8.03
3	Chemical Oxygen Demand (COD) mg/l	74
4	Chloride as Cl mg/l	7019
5	Sulphate as SO <sub>4</sub> mg/l	1927
6	Total Dissolved Solids mg/l	18002

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board

Head Office (Central Laboratory )

4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : **20322**

Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Jai Process C/o Tararam S/o Rawtaram , Plant - , , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	13592
2	plf	7.37
3	Chemical Oxygen Demand (COD) mg/l	90
4	Chloride as Cl mg/l	5743
5	Sulphate as SO <sub>4</sub> mg/l	1682
6	Total Dissolved Solids mg/l	14968

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004  
 Phone: 0141-5159648,5159607  
 Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : 20325

Report On : 16/02/2021

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Mahesh Washing Works C/o Smt. Jamna Devi W/o Pancharam , Plant - , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	16082
2	pH	8.01
3	Chemical Oxygen Demand (COD) mg/l	77
4	Chloride as Cl mg/l	6452
5	Sulphate as SO <sub>4</sub> mg/l	2227
6	Total Dissolved Solids mg/l	17434

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 16/02/2021

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004  
 Phone: 0141-5159648,5159607  
 Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : **20328**

Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Afsana Banoo W/o Safi Mohammed , Plant - , , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	17826
2	pH	6.92
3	Chemical Oxygen Demand (COD) mg/l	20
4	Chloride as Cl mg/l	7161
5	Sulphate as SO <sub>4</sub> mg/l	2245
6	Total Dissolved Solids mg/l	18894

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004  
 Phone: 0141-5159648,5159607  
 Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : **20331**

Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Mehta Process C/o Surendra Kumar S/o Mukan Chand , Plant - , , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	18672
2	pH	7.32
3	Chemical Oxygen Demand (COD) mg/l	63
4	Chloride as Cl mg/l	7764
5	Sulphate as SO <sub>4</sub> mg/l	2364
6	Total Dissolved Solids mg/l	20484

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

*सतीश शर्मा*

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : 20334

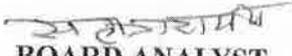
Report On : 16/02/2021

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Vijay Process C/o Mahaveer Chand S/o Gorakh Chand , Plant - , , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	18658
2	pH	7.40
3	Chemical Oxygen Demand (COD) mg/l	35
4	Chloride as Cl mg/l	7551
5	Sulphate as SO <sub>4</sub> mg/l	2318
6	Total Dissolved Solids mg/l	19928

The condition of the seals, fastening and container on receipt was as follows : **Intact**  
Signed This On 16/02/2021

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004  
Phone: 0141-5159648,5159607  
Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

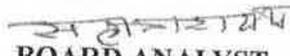
Report No. : **20337**Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Ruchi Washing Works C/o Babu Singh S/o Hanjari Singh , Plant - , , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	17922
2	pH	7.27
3	Chemical Oxygen Demand (COD) mg/l	74
4	Chloride as Cl mg/l	7445
5	Sulphate as SO <sub>4</sub> mg/l	2018
6	Total Dissolved Solids mg/l	19040

The condition of the seals, fastening and container on receipt was as follows : **Intact**  
Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004  
Phone: 0141-5159648,5159607  
Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : **20340**

Report On : **16/02/2021**

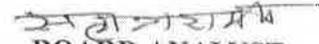
I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Maha Sati Washing Works C/o Imiyo Devi W/o Tejaram , Plant - , , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	13652
2	pH	7.34
3	Chemical Oxygen Demand (COD) mg/l	17
4	Chloride as Cl mg/l	5211
5	Sulphate as SO <sub>4</sub> mg/l	1945
6	Total Dissolved Solids mg/l	14540

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004  
 Phone: 0141-5159648,5159607  
 Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : **20343**

Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Jasnath Washing Works/ C/o Tajaram S/o Rauram , Plant - Textile [13458] ,Khasra No-30/2, New-556/30, Village-Bithuja , Tehsil- Pachpadra , District- Barmer Collected from Tubewell Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	14322
2	pH	7.60
3	Chemical Oxygen Demand (COD) mg/l	56
4	Chloride as Cl mg/l	5459
5	Sulphate as SO <sub>4</sub> mg/l	2000
6	Total Dissolved Solids mg/l	15038

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )

4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : 20346

Report On : 16/02/2021

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Water of M/S Magharam S/o Ghorkharamji , Plant - , , Tehsil- Pachpadra , District- Barmer Collected from Tubewll Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	16972
2	pH	6.97
3	Chemical Oxygen Demand (COD) mg/l	60
4	Chloride as Cl mg/l	6487
5	Sulphate as SO <sub>4</sub> mg/l	2945
6	Total Dissolved Solids mg/l	18942

The condition of the seals, fastening and container on receipt was as follows : **Intact**  
 Signed This On 16/02/2021

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**

(See Rule - 24)  
**Final Report**

Report No. : **20326**

Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Waste Water of M/S Afsana Banoo W/o Safi-Mohammed , Plant - Textile [13263] ,Khasra No-1212/519, Old-27/429, Village-Bithuja , Tehsil- Pachpadra , District- Barmer Collected from Inlet of PTP Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	21144
2	pH	2.81
3	Chemical Oxygen Demand (COD) mg/l	508
4	Chloride as Cl mg/l	7976
5	Sulphate as SO <sub>4</sub> mg/l	3473
6	Total Dissolved Solids mg/l	23150

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004  
 Phone: 0141-5159648,5159607  
 Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : 20329

Report On : 16/02/2021

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Waste Water of M/S Mehta Process C/o Surendra Kumar S/o Mukan Chand , Plant - Textile [13878] ,Khasra No27/429, Village-Bithuja , Tehsil- Pachpadra , District- Barmer Collected from Inlet of PTP Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	24386
2	pH	5.32
3	Chemical Oxygen Demand (COD) mg/l	3799
4	Chloride as Cl mg/l	9430
5	Sulphate as SO <sub>4</sub> mg/l	4555
6	Total Dissolved Solids mg/l	28460

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 16/02/2021

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004  
 Phone: 0141-5159648,5159607  
 Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 24)  
**Final Report**

Report No. : **20332**

Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Waste Water of M/S Vijay Process C/o Mahaveer Chand S/o Gorakh Chand , Plant - Textile [13882] ,Khasra No-27/427/2, New-517/27, Village-Bithuja , Tehsil- Pachpadra , District- Barmer Collected from Inlet of PTP Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	26490
2	pH	2.96
3	Chemical Oxygen Demand (COD) mg/l	910
4	Chloride as Cl mg/l	8863
5	Sulphate as SO <sub>4</sub> mg/l	5382
6	Total Dissolved Solids mg/l	28732

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : **20338**

Report On : **16/02/2021**

I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Waste Water of M/S Maha Sati Washing Works C/o Imiyo Devi W/o Tejaram , Plant - Textile [14057] ,Khasra No30/2/1,New 557/30 Village-Bithuja , Tehsil- Pachpadra , District- Barmer Collected from Inlet of PTP Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	19908
2	pH	10.51
3	Chemical Oxygen Demand (COD) mg/l	3264
4	Chloride as Cl mg/l	7976
5	Sulphate as SO <sub>4</sub> mg/l	3500
6	Total Dissolved Solids mg/l	23356

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004  
 Phone: 0141-5159648,5159607  
 Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 24)**  
**Final Report**

Report No. : **20344**

Report On : **16/02/2021**

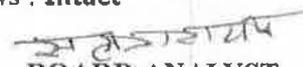
I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Waste Water of M/S Magharam S/o Ghorkharamji , Plant - textile [14046] ,khasra No44,Village-Bithuja , Tehsil- Pachpadra , District-Barmer Collected from Inlet of PTP Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	18678
2	pH	4.23
3	Chemical Oxygen Demand (COD) mg/l	3652
4	Chloride as Cl mg/l	7834
5	Sulphate as SO <sub>4</sub> mg/l	3582
6	Total Dissolved Solids mg/l	23422

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2021**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Head Office (Central Laboratory )  
 4, Institutional Area, Jhalana Doongari,  
 Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 24)  
**Final Report**

ANNEXURE\_VI

Report No. : 20349

Report On : 17/02/2021

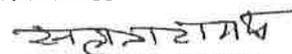
I hereby certify that I S. N. Tikkiwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2021 from Mr Devendra Singh Bikundia, JSO, Balotra ,RSPCB Balotra a sample of Waste Water of M/S CETP Bithuja , Plant - Bithuja CETP [1199] ,Samdari Road, Balotra , Tehsil- Pachpadra , District- Barmer Collected from Outlet of CETP (Reuse sump well) Collected on 08/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 17/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	16112
2	Zinc as Zn mg/l	3.55
3	pH	12.43
4	Total Suspended Solids mg/l	990
5	Chemical Oxygen Demand (COD) mg/l	1311
6	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	230
7	Oil & Grease mg/l	6
8	Copper as Cu mg/l	0.758
9	Nickel as Ni mg/l	0.265
10	Lead as Pb mg/l	0.008
11	Total Chromium as Cr mg/l	0.255
12	Iron as Fe mg/l	5.01
13	Cadmium as Cd mg/l	Not Traceable
14	Chloride as Cl mg/l	5530
15	Sulphate as SO <sub>4</sub> mg/l	2927
16	Ammonical Nitrogen as N mg/l	20.2
17	Phosphate (Total) as P mg/l	2.1
18	Fluoride as F mg/l	1.2
19	Total Kjeldahl Nitrogen (TKN) as N mg/l	24.1

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 17/02/2021

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Head Office (Central Laboratory )  
4, Institutional Area, Jhalana Doongari,  
Jaipur-302 004  
Phone: 0141-5159648,5159607  
Fax: 0141-5159665

17-02-2021, 15:54

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RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Paryavaran Marg, Institutional Area, Jhalana Doongri, Jaipur (Rajasthan)  
Phone No. 0141 - 5159607, 5159648, 5159665  
Fax No. 0141 - 5159665

Date 21-12-15

F11(31)RPCB/Lab/Vol-II/ 1857

The Secretary,  
Ministry of Environment,  
Forest & Climate Change,  
5<sup>th</sup> Floor, Vayu Wing,  
Indra Prayavaran Bhawan,  
Jor Bagh Road, Aligarh,  
New-Delhi-110003.

**Subject:** Submission of minutes of the meeting regarding the issues of high TDS levels in the textile clusters at Balotra, Pali and Jodhpur in Rajasthan.

**Reference:** (i) Your letter no. Q-18011/41/2015-CPA dated 14<sup>th</sup> Oct'2015  
(ii) RPCB letter no. F.11(31)RPCB/Lab/1668 dated 26/11/2015

Sir,

With reference to above, it is submitted that first meeting of committee members was held on 11.12.2015 at Arid Forest Research Institute (AFRI), Jodhpur regarding study & assessment of ground water quality specifically with respect to TDS parameter in the textile clusters at Jodhpur, Balotra & Pali in Rajasthan. The committee has agreed to have a next meeting for discussions and examination on the written representations of the textile association. The minutes of the meeting are enclosed for reference.

**Enclosed:** As above.

Yours Sincerely,

  
(K.C.A. Arun Prasad)  
o/c Member Secretary

Minutes of Meeting

379

(Discussion on the Study & assessment of ground water quality specifically with respect to TDS Parameter in Jodhpur, Balotra & Pali in the vicinity of textile industries cluster)

In compliance to MoEF & Climate Change office memorandum no. Q-18011/41/2015-CPA the meeting of the Committee held on dated 11.12.2015 at Arid Forest Research Institute (AFRI), Jodhpur. The following officials were present in meeting,

1. Sh. K. C. A. Arun Prasad, Member Secretary, RSPCB, Jaipur
2. Sh. Nazimuddin, Scientist 'E', CPCB, New Delhi.
3. Dr. R.K.Goyal, Principal Scientist, CAZRI, Jodhpur
4. Sh. O.P. Poonia, Scientist 'D', CGWB, Jodhpur
5. Sh. Anil Kumar M., Scientist, CSMCRI, Bhavnagar.

The relevant details of the discussion are as under:-

1. The ground water quality of the areas in the vicinity of the textile clusters located in Balotra, Jodhpur & Pali in Rajasthan in respect of TDS was assessed on the basis of available data of CGWB, SPCB & CPCB (annexed) and the horizontal profile of the ground water quality of Balotra in respect of TDS was also examined.
2. The report of the CGWB related to impact on ground water quality in Balotra area was also examined.
3. The Committee observed that heavy draft of ground water in these areas to meet out the requirement of water for the textile clusters is one of the causes of decline in ground water levels, which in turn causes of increase in salinity in the ground water. Further, the salinity increases in the ground water due to effluent discharge from the CETPs in the areas. These impacts have manifested in Balotra area. In the other areas, Jodhpur and Pali, which have comparatively better ground water quality at present, may be similarly affected in future.
4. The Committee observed that the rivers are potential fresh water recharge bodies during the monsoon period and create fresh water cushion along the banks. If the high TDS laden effluents will be discharged into the rivers and surroundings area, then it may further deteriorate water quality of water bodies along the river.

Considering the local environmental conditions, the Committee is of the opinion that the textile clusters in the area should implement Zero Liquid Discharge systems as soon as possible. However, it was agreed that written representations of the textile associations may also be taken for examination by the Committee in the next meeting before finalizing the recommendations.

(Anil Kumar M.)  
Scientist, CSMCRI,

(O.P. Poonia)  
Scientist 'D',  
CGWB

(Dr. R.K.Goyal)  
Principal Scientist,  
CAZRI

(Nazimuddin)  
Scientist 'E',  
CPCB

(K.C.A. Arun Prasad)  
Member convener of Committee  
& Member Secretary, RSPCB

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## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhadana Doongari JAIPUR-302 004

Phone: 3126600, 3126699 Fax: 3126695, 3126697

OFFICE ORDER

In exercise of the powers conferred vide Notification No. S.O.4(E) dated 01/01/2016 issued by the Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi and in compliance of Hon'ble NGT order dated 16.11.2018 in Original Application No. 329/2015 Gram Panchayat Araba Vs. State of Rajasthan & Ors and other connected matters. The State Board hereby adopts the standards as suggested by the Committee constituted by Hon'ble NGT vide order dated 23.10.2018 in the aforesaid matters. Accordingly, the State Board prescribes following standards for the inlet quality of the CETPs located in the state:

Parameter	Steel	Textile and Others
pH	5.5 - 8.5	6.5 - 8.5
Oil & Grease	20 mg/l	20 mg/l
Phenolic Compounds	5.0 mg/l	5.0 mg/l
Ammonical Nitrogen	50 mg/l	50 mg/l
Cynide	2.0 mg/l	2.0 mg/l
Chromium hexavalent	2.0 mg/l	2.0 mg/l
Chromium (total)	2.0 mg/l	2.0 mg/l
Copper	3.0 mg/l	3.0 mg/l
Lead	1.0 mg/l	1.0 mg/l
Nickel	3.0 mg/l	3.0 mg/l
Zinc	15 mg/l	15 mg/l
Arsenic	0.2 mg/l	0.2 mg/l
Mercury	0.01 mg/l	0.01 mg/l
Cadmium	1.0 mg/l	1.0 mg/l
Selenium	0.05 mg/l	0.05 mg/l
Fluoride	15 mg/l	15 mg/l
Boron	2.0 mg/l	2.0 mg/l
Total Suspended Solids	600 mg/l	600 mg/l

This order will come into force with immediate effect.

- Sd -  
(Shailja Deval)

Member Secretary

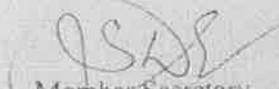
Date 11.03.2019

F14 (CETP-14)/RSPCB/Plg. 2672-2720

Copy to the following for information & necessary action:-

01. PS to Chairperson, RSPCB, Jaipur
02. Sr. P.A to Member Secretary, RSPCB, Jaipur
03. Collector, Pali

04. Collector, Jodhpur.
05. Collector, Barmer
06. Collector, Alwar
07. Collector Jaipur
08. The Regional Officer, Rajasthan State Pollution Control Board, Alwar, Balotra, Bhiwara, Bharatpur, Bikaner, Chittorgarh, Jaipur(S)/(N), Jodhpur, Kishangarh, Kota, Pali, Sikar, Bhiwadi and Udaipur.
09. Group Incharge, Admn/Textile/HSW/CPM/HOP/Mines/SGMG&CD/Legal Cell/Cess /MUID/CCC/EC/Plastic/PDP/PAAC/VTR/MSW/BMW/Project/IT, RSPCB, Jaipur
10. Pali Water Pollution Control, Treatment & Research Foundation, Mandira Road, Pali
11. Jasol Water Pollution Control And Treatment Trust, Regd. Office: Laghu Udyog Mandal, Nakoda Road, Jasol 344024(Raj.), Site Office: Tilwara Road, Jasol 344 024 (Raj)
12. Balotra Water Pollution Control Treatment & Research Foundation Trust, RIICO Ind. Area, Khed Road, BALOTRA-344 022 (Raj.)
13. Jodhpur Pradushan Nivaran Trust, Plot No. SP-1, Sangaria Industrial Area, Phase II, Sangaria, Jodhpur, Rajasthan
14. Bhiwadi Jal Pradushan Nivaran Trust, Bhiwadi
15. Sanganeer Enviro Project Development, 7, Maruti colony, Opposite Chaudhary Tent house, sanganeer, Jaipur
16. ACP, IT-Cell, RSPCB, Jaipur
17. Master file.

  
Member Secretary



Head Office (PLG )

**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697



**Registered**

**File No : F(MUID)/Barmer(Pachpadra)/1815(1)/2014-2015/7192-7194**

ANNEXURE\_IX

**Order No : 2018-2019/PLG/1073**

**Date: 27/02/2019**

**Unit Id : 1199**

**M/s CETP Bithuja**

**Balotra Water Pollution Control and Reseach Foundation**

**Trust Samdari Road , Bithuja Tehsil:PACHPADRA**

**District:Barmer**

**Sub: Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

**Ref:** Your application for Consent to Operate dated 26/05/2017 and subsequent correspondence.

**Sir,**

**Consent to Operate** under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **Tehsil:Pachpadra District:Barmer** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/09/2017** to **31/08/2022** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
COMMON EFFLUENT TREATMENT PLANT	Service	30,000.00 KLD

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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Registered

File No : F(MUID)/Barmer(Pachpadra)/1815(1)/2014-2015/7192-7194

Order No: 2018-2019/PLG/1073

Date: 27/02/2019

Unit Id : 1199

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Trade Effluent	30000.000	18,000.000	12,000.000 Solar Evaporation Pond

- 5 That the CETP Trust will ensure proper operation and maintenance of closed conduit system for collection and conveyance of the effluent generated from industries/member units of the CETP so as to prevent overflow of untreated effluent through drain.
- 6 That unit shall comply with the provisions of Hazardous Waste (Management, & Transboundary Movement) Rules, 2016 as amended time to time.
- 7 That the Trust will maintain complete record of the effluent treated, chemicals consumed etc. and will send monthly report to R.O. Balotra.
- 8 That this consent to operate is valid for operation of one CETP of 30.00 MLD capacity at Samdari Road, Balotra, Tehsil- Pachpadra, District- Barmer only. For any change in number & its capacity, the unit has to seek fresh consent to establish.
- 9 The stream of effluent emanating from each participant industry shall be equipped with the recording flow measuring device and sampling points, both at inlet and outlet of treatment works. The records of the measurement shall be maintained for each inlet and outlet on daily basis and the records shall be submitted to the Board & Regional Office on monthly basis.
- 10 That if the project cost exceeds Rs.11.50 Crores, the unit shall take/obtain modification in consent to establish after paying fee as applicable.
- 11 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter i.e Hon'ble High Court and NGT as well.
- 12 That the CETP will carry out the up-gradation work of the CETP Bhituja as per the action plan submitted vide trust letter dated 26.02.2019 within a period of 4 months i.e. by 30.06.2019 failing which the bank guarantee of Rs. 25 lacs submitted as security will be forfeited and consent granted will be revoked without any further notice
- 13 That 60% of the treated effluent will be recycled back in the process by the member units and the rest will be disposed through HRTS tanks/ solar evaporation tanks. Not treated/untreated effluent will be discharged into the river Luni.



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**Registered**

File No : F(MUID)/Barmer(Pachpadra)/1815(1)/2014-2015/7192-7194

Order No: 2018-2019/PLG/1073

Date: 27/02/2019

Unit Id : 1199

- 14 That bottom of HRTS tanks at Bithuja will be properly lined with geo-synthetic liner within 15 days time.
- 15 That primary Treatment Plants will be installed within one month time at all the member units of the CETP as per the decision taken in the meeting held on 21.02.2019 in the chairmanship of Member Secretary, RSPCB, further other decisions taken in the aforesaid meeting will also be complied with by the Trust.
- 16 The treated effluent will meet the prescribed standards for inland surface water as per the notification dated 1.01.2016 issued by the Ministry of Environment & Forest.No Treated and untreated effluent is allowed to be discharged into the river, however 60 % of treated effluent will be recycled back in the process by the member units and rest will be disposed through HRTS tanks/Solar Evaporation tanks.
- 17 That all the Hazardous Waste stored in the CETP will be disposed of in a scientific manner at CTDF Balotra expeditiously
- 18 That all the member units of the CETP will operate and maintain the primary treatment plants and will meet the prescribed inlet standards of the CETP.
- 19 That online effluent monitoring system installed at the CETP will be properly operated and maintained
- 20 That all the directions issued by Hon'ble NGT in the matter of Original application no 34 (THC)/2014(CWP No. 2844/2011) Digvijay Singh v/s State of Rajasthan & Other will be fully complied with
- 21 That SCADA system will be installed on CETP as well as on the member units as per the Guidelines issued for the CETP by the State Board.
- 22 That guideline issued by the State board for the CETP will be complied with
- 23 That No ground water shall be abstracted without prior permission from competent Authority i.e CGWA
- 24 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Water Act.
- 25 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



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**Registered**

**File No : F(MUID)/Barmer(Pachpadra)/1815(1)/2014-2015/7192-7194**

**Order No : 2018-2019/PLG/1073**

**Date: 27/02/2019**

**Unit Id : 1199**

26 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

**Yours Sincerely**

**Group Incharge[ PLG ]**

**Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Balotra requested to verify the compliance of CTO conditions time and forward the compliance report to HO for further action.
- 2 Master File.

**Group Incharge[ PLG ]**



Head Office (PLG )

**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
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**Registered**

**File No : F(MUID)/Barmer(Pachpadra)/1815(1)/2014-2015/7189-7191**

**Order No : 2018-2019/PLG/1074**

**Date: 27/02/2019**

**Unit Id : 1199**

**M/s CETP Bithuja**

**Balotra Water Pollution Control and Reseach Foundation**

**Trust Samdari Road , Bithuja Tehsil:PACHPADRA**

**District:Barmer**

**Sub: Consent to Operate** under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 26/05/2017 and subsequent correspondence.

**Sir,**

**Consent to Operate** under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **Tehsil:Pachpadra District:Barmer** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **26/05/2017** to **30/04/2022** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
DG Set	Service	320.00 KVA

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G.Set( 320KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--



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**Registered**

**File No : F(MUID)/Barmer(Pachpadra)/1815(1)/2014-2015/7189-7191**

**Order No : 2018-2019/PLG/1074**

**Date: 27/02/2019**

**Unit Id : 1199**

- 5 That the unit shall maintain adequate height of stack along with acoustic enclosures with one D.G.Set of 1 x 320 KVA.
- 6 That if the cost of DG Set exceeds Rs.5.40 Lacs, the unit shall take/obtain modification in consent to establish after paying fee as applicable.
- 7 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act**.
- 8 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 9 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

**Yours Sincerely**

**Group Incharge[ PLG ]**

**Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Balotra requested to verify the compliance of CTO conditions time to time and forward the compliance report to HO for further action.
- 2 Master File.



**Head Office (PLG )**

**Rajasthan State Pollution Control Board**  
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**File No : F(MUID)/Barmer(Pachpadra)/1815(1)/2014-2015/7189-7191**

**Order No : 2018-2019/PLG/1074**

**Date: 27/02/2019**

**Unit Id : 1199**

**Group Incharge[ PLG ]**



Registered

File No: F(HSW)/Barmer(Pachpadra)/11(1)/2015-2016/5183-5185

Date:- 20/02/2020

Unit Id : 1199

M/s CETP Bithuja

Balotra Water Pollution Control and Reseach Foundation Trust Samdari Road

, Bithuja Tehsil:PACHPADRA

District:Barmer

**Sub:-** Authorization for operating a facility for Disposal, Generation, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

**Ref:-** Your application dated : 03/12/2019 received on 03/12/2019 and subsequent corresponde

**Sir**

- 1 Number of authorization RPCB/HWM/2019-2020/HSW/HSW/259.
- 2 Application Number : 255502 dated : 03/12/2019 .
- 3 **Member Secretary of M/s CETP Bithuja is hereby granted an authorization based on the enclosed signed inspection report for Disposal, Generation, Storage of Hazardous waste on the premises situated at .**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Chemical sludge from waste water treatment	I	35.3	1500.00 MT/MONTH	CTDF Balotra

- 4 The authorization shall be in force for period from **03/12/2019** to **30/11/2024** .



**Registered**

**File No: F(HSW)/Barmer(Pachpadra)/11(1)/2015-2016/5183-5185**

**Date:- 20/02/2020**

**Unit Id : 1199**

The authorization is subject to the following general and specific conditions :

**A. General conditions of Authorization**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



**Registered**

**File No: F(HSW)/Barmer(Pachpadra)/11(1)/2015-2016/5183-5185**

**Date:- 20/02/2020**

**Unit Id : 1199**

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**B. Specific Conditions**

- 5 **That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**
- 6 **That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorisation from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- 7 **That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- 8 **That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.**
- 9 **That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.**



**Registered**

**File No: F(HSW)/Barmer(Pachpadra)/11(1)/2015-2016/5183-5185**

**Date:- 20/02/2020**

**Unit Id : 1199**

- 10 **The entire sludge spread on open ground shall be re-collected and stored safely within the premises or disposed in environmetally sound manner within 30 dyas. In case of filure to complete the work and report within 45 days, the authorisation shall be revoked and environmental compensation/penalty under Rule 23 shall be levied.**
- 11 **That the existing facilities for handling and storage of sludge shall be expanded and improved so as to ensure that no hazardous waste is stored in open.**
- 12 **The sludge drying beds shall be further strenthened so as avoid occurrence of such incidence in future.**
- 13 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 14 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 15 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 16 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 17 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 18 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.



**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

**Registered**

**File No: F(HSW)/Barmer(Pachpadra)/11(1)/2015-2016/5183-5185**

**Date:- 20/02/2020**

**Unit Id : 1199**

- 19 **That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.**
- 20 **That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.**

This bears the approval of the competent authority.

**Yours Sincerely**

**Group Incharge**

**Copy To:-**

- 1 **Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Balotra you are requested to re-inspect after 45 days and report along with recommendations for imposition of environmental compensation or penalty under Rule 23**
- 2 **Master File**

**Group Incharge**